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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 150/2025/EZ



In The Matter of:

Ranjan Kumar Mitter

... APPLICANT

Versus

West Bengal Pollution Control Board &
Ors.

... RESPONDENT(S)



AFFIDAVIT-OF-COMPLIANCE ON BEHALF OF DISTRICT MAGISTRATE
SOUTH (24) PARGANAS, RESPONDENT NUMBER 02.

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Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

The State of West Bengal

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03 FEB 2026

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AFFIDAVIT OF COMPLIANCE ON BEHALF OF DISTRICT MAGISTRATE
SOUTH (24) PARGANAS, RESPONDENT NUMBER 02

I, Sri Saddam Navas, S/o Badarudeen M, aged about 36 years, by faith-Muslim, by occupation-service, presently posted as Additional District Magistrate, South (24) Parganas, having office at New Treasury Building (8th & 9th floor), Alipore, Kolkata: 700027, do hereby solemnly affirm and declare as follows:-

1. That I have been authorized by the District Magistrate & Collector, district South (24) Parganas and herein, I have made myself well acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That the Hon'ble National Green Tribunal, Eastern Zone Bench, vide Solemn Order dated 04.11.2025 had directed that,

"8. The District Magistrate, South 24 Parganas and the Superintendent of Police, Alipore Police District are directed to ensure that leather units in question are not operated illegally by respondent no. 5 or any other person.

10. A copy of this order may be sent to the District Magistrate, South 24 Parganas and the Superintendent of Police, Alipore Police District by e-mail for requisite compliance."

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3. That in compliance and obedience to the said solemn Order the District Magistrate, South 24 Parganas, vide letter being memo no. 84/9063(2)/NGT/R/25 dated 04.12.2025, has informed and instructed the Superintendent of Police, Baruipur Police District and the Sub Divisional Officer, Baruipur Sub Division of South 24 Parganas to comply the order of Hon'ble Tribunal.

Photocopy of the letter dated 04.12.2025 written by the District Magistrate, South 24 Parganas to the Superintendent of Police, Baruipur District and the Sub Divisional Officer, Baruipur is annexed herewith and marked with the letter 'A'.

4. That vide letter being memo no. 198/BRPS/Gen. dated 29.01.2026, Sub Divisional Officer, Baruipur has stated that,

- A. A team has been constituted in the leadership of an Executive Magistrate of SDO Baruipur.
- B. That the team has officials from Police Department, Block Land and Land Reforms Officer's office and WBSEDCL
- C. That the team has verified the unit on 28.01.2026 that the illegal operation has been carried out from the suit land and then documented the suit plot before the sealing process through photograph and video.
- D. That the team has ensured that there was no machine or raw material left.
- E. That the team has informed the alleged unit's management regarding the sealing process.
- F. That after taking all necessary caution the team has sealed the main gate of the premises in presence of local police authorities on 28.01.2026 at 5 pm.



Photocopy of the Compliance Report dated 29.01.2026 written by the Sub Divisional Officer, Baruipur to the District Magistrate, South 24 Parganas along with the photographs showing sealing process are annexed herewith and marked with the letter 'B'.

- * -
5. That accordingly the Solemn Order of the Hon'ble Tribunal has been complied.
 6. That the statements made in the above paragraphs are true to my knowledge and belief and as per records available in the office.
 7. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me

Subjyoti Chakrabarti
Advocate

03.02.2026.

For The State of West Bengal

Saddam Nawas
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore



Samir Bhattacharya
Notary Govt. of India
Regd. No. - 948 / 97
CITY CIVIL COURT, CALCUTTA

Solemnly Affirmed and
Declared before me U/S 139
CPC/U/5297 (C) CRPC

Notary

03.2.26

03 FEB 2026



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VERIFICATION

Verified at Kolkata by the deponent above named on this the ^{03rd} day of February, 2026 and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to 6, are true to my information derived from the office records and rest are my respectful submission before this Hon'ble Tribunal.

LL
AS

Identified by me

Sibojit Chakrabarti

Advocate
For The State of West Bengal

03.02.2026.

Saddam Nawas
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore



~~8~~ - *Amrakesh - A*

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



Memo no. 84/ 9063(2) /NGT/R/25

Date: 4/12/25

To,

1. The Superintendent of Police,
Baruipur Police District,
South 24 Parganas.
2. The Sub Divisional Officer,
Baruipur,
South 24 Parganas

Sub: Compliance of the solemn order dated 04.11.2025, passed by the Hon'ble National Green Tribunal in the matter of Ranjan Kumar Mitter Trustee of Sri Aurobindo Sanjeevani Trust and the Future Foundation School Vs. West Bengal Pollution Control Board & Ors. vide case no. OA 150/2025/EZ

Sending herewith the solemn order dated 04.11.2025, passed by the Hon'ble National Green Tribunal in the matter of Ranjan Kumar Mitter, Trustee of Sri Aurobindo Sanjeevani Trust and the Future Foundation School -Vs- West Bengal Pollution Control Board & Ors. in OA No. 150/2025/EZ.

You are requested to comply with the solemn order of the Hon'ble tribunal.

Enclo: As stated above

[Signature]
District Magistrate
South 24 Parganas



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Government of West Bengal

Office of the Sub-Divisional Officer Tel. No. 033 2433-1081/8579(F)
Baruipur, South 24 Parganas. E-mail - baruipur.sdo@gmail.com

ORDER
regarding postponement of all operations iew OA No. 150 of 2025,
National Green Tribunal

In connection with order of the National Green Tribunal, Eastern Zone regarding Original Application No. 150 of 2025 filed by Ranjan Kumar Mitter, Trustee of Sri Aurobindo Sanjeevani Trust and the Future Foundation School, Alim Molla, Majlish Pukur, Dhap Dhapi, South 24 Parganas was directed to postpone all operations of leather units.

In, this regard, Sri Sandip Pathak, WBCS(Exe.), Dy. Magistrate & Dy. Collector is directed to enforce the order on 28.01.2026 at 1.00 pm and submit a compliance report to the undersigned.

Sub-Divisional Officer
Baruipur, South 24 Parganas

Dated : 20.01.26

Memo No. 117 /BRPS/Land

Copy forwarded for information to:-

- 1) The Superintendent of Police, Baruipur Police District.
- 2) The Additional District Magistrate(LR), South 24 Parganas, Alipore, Kol- 27.
- 3) The Sub Divisional Police Officer, Baruipur, Baruipur Police District.
- 4) Sri Sandip Pathak, WBCS(Exe.), Dy. Magistrate & Dy. Collector, Baruipur Sub Division.
- 5) The Block Land & Land Reforms Officer, Baruipur, South 24 Parganas, with a request to serve the notice to all concerned and ensure service return as well as to remain present during the enforcement of order maintaining liaison with the Inspector-in-Charge, Baruipur PS.
- 6) The Inspector-in-Charge, Baruipur Police Station for maintaining law & order situation.
- 7) Alim Molla, Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal

Sub-Divisional Officer
Baruipur, South 24 Parganas

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Annexure - 'B'

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Government of West Bengal
Office of the Sub-Divisional Officer
Baruipur, South 24 Parganas.

Tel. No. 033 2433-1081/8579(F)
E-mail - baruipur.sdo@gmail.com

Memo No. 198 /BRPS /Gen.

Dated: 29.01.2026

To
The District Magistrate,
South 24 Parganas
Alipore, Kolkata- 27

Sub : Compliance Report regarding Postponement of all operations of the suit leather units.
Ref:- Solemn Order dated 04.11.2025 passed by the National Green Tribunal and subsequent letter from the District Magistrate, South 24 Parganas, vide his office memo no. 84/9063(2)/NGT/R/25 dated 04.12.2025

Sir,

Enclosed please find herewith a compliance report submitted by Md. Aftab Alam, WBCS(Exe.), Dy. Magistrate & Dy. Collector, Baruipur Sub Division regarding postponement of all operations of leather units in connection with Solemn Order dated 04.11.2025 passed by the National Green Tribunal and subsequent letter from the District Magistrate, South 24 Parganas, vide his office memo no. 84/9063(2)/NGT/R/25 dated 04.12.2025 in the matter of Ranjan Kumar Mitter, Trustee of Sri Aurobindo Sanjeevani Trust and the Future Foundation School vs. West Bengal Pollution Control Board & Ors. Vide case no. OA 150/2025/EZ, which is enclosed herewith for your kind reference.

As per the said report, sealing of the said leather unit has carried out strictly in compliance with the solemn order of the National Green Tribunal.

This is for your kind perusal, Sir.

Yours faithfully

Sub - Divisional Officer
Baruipur, South 24 Parganas

Encl:- As stated.

Memo No. 198 /1(1)/BRPS /Gen.

Dated: 29.01.2026

Copy forwarded for information to:-

1. The Additional District Magistrate(LR), South 24 Parganas, Alipore, Kolkata- 27.

Sub - Divisional Officer
Baruipur, South 24 Parganas

— ✂ —

Proceedings of Sealing an Illegal Leather Unit of Alim Molla at Majlish Pukur, Dhap Dhapi, under Baruipur Sun Division in Compliance with NGT, Eastern Zone Bench Order dated 04.11.2025 in connection with O.A.No. 150/2025/EZ

Date Of Sealing : 28.01.2026 at 5 PM

1. Background

1. The National Green Tribunal (NGT), vide Order No. __Nil__ dated __November 04th, 2025__, directed immediate closure and sealing of the abovesaid leather units operating in violation of Environmental Norms.
 - The unit in question, Leather unit of Alim Mulla located at Majlish Pukur, Dhap Dhapi was found to be operating illegally violating Environmental norms.
 - Inspections revealed that some Babloo Mallick and Firoz Mallick are running this leather unit in the name Alim Molla at plot No. 7531, JL No. 97 under Ramnagar Mouza against which Sri Aurobindo Sanjeevani Trust had filed application before the NGT.
 - The locals including the husband of Dhap Dhapi II Gram Panchayat gave a written Deposition confirming the exact location of the leather unit under question.
-

2. Constitution of Enforcement Team

- Pursuant to NGT directions, an enforcement team was constituted comprising:
 - Executive Magistrate of the office of SDO, Baruipur – Team Leader, Documentation and sealing records
 - Officials including Station Manager, Ramnagar from WBSEDCL – Electricity connection supervision
 - Police Department including Two Sub-Inspectors & Constables – Law and order support
 - Revenue Department Officials including Revenue Inspector from the office of BL& LRO, Baruipur –
-

3. Pre-Sealing Actions.

- **Verification:** Site verification conducted today on 28.01.2026 and confirmed continued illegal operations.
- **Documentation:** Photographs, video recordings, and snapshots of the inside and outside of the said leather unit.
- **Inventory:** no machinery, chemicals or raw materials was found in the premises. However, stench arising from decomposed leather remains was polluting the air and also damaging the agriculture

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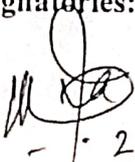
4. Sealing Operation

- **Date & Time:** The sealing operation commenced at 5 pm on 28.01.2026.
- **Presence of Authorities:** The enforcement team, along with local police, reached the premises.
- **Announcement:** The unit management was informed about the sealing action under NGT order.
- **Execution:**
 - Main gates and entry points were locked and sealed with official wax seals.

5. Conclusion

The sealing of the said leather unit was carried out strictly in compliance with NGT order, ensuring transparency, legality, and environmental protection. The proceedings were documented and submitted to competent authorities for record and further legal action.

Authorized Signatories:

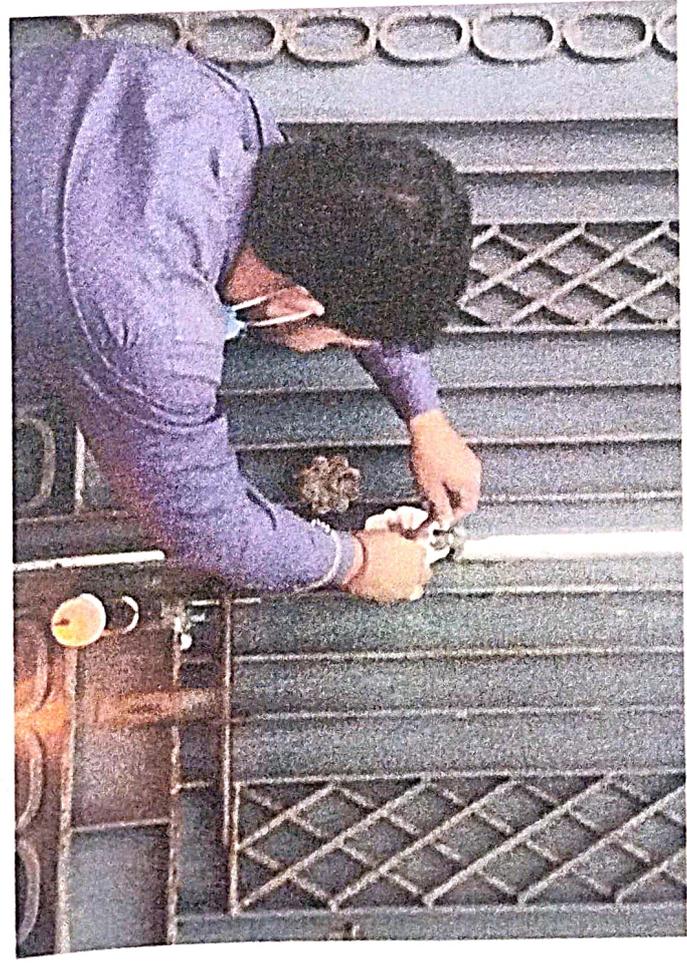
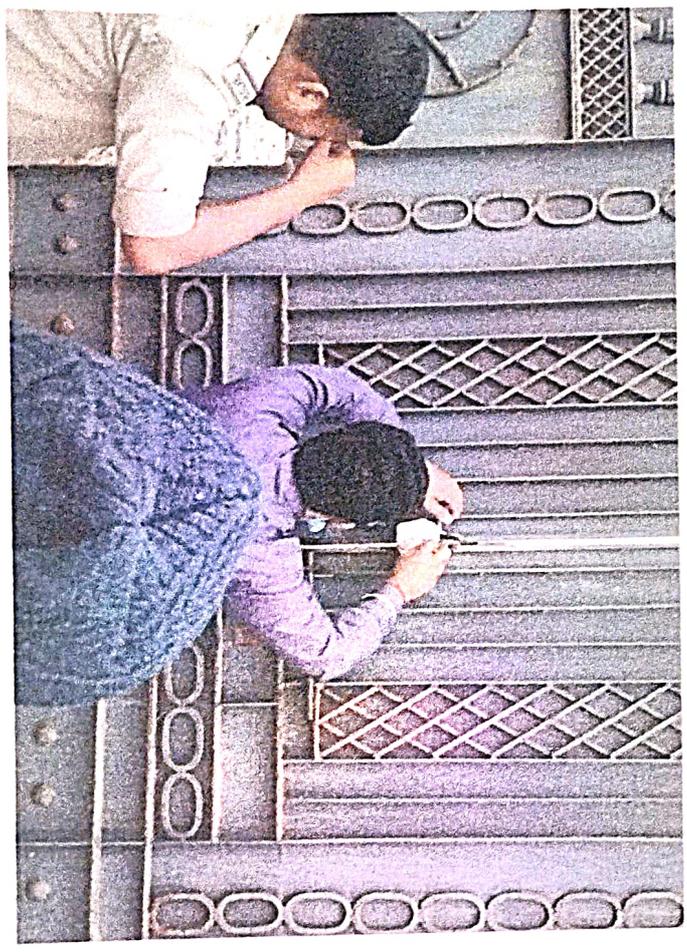
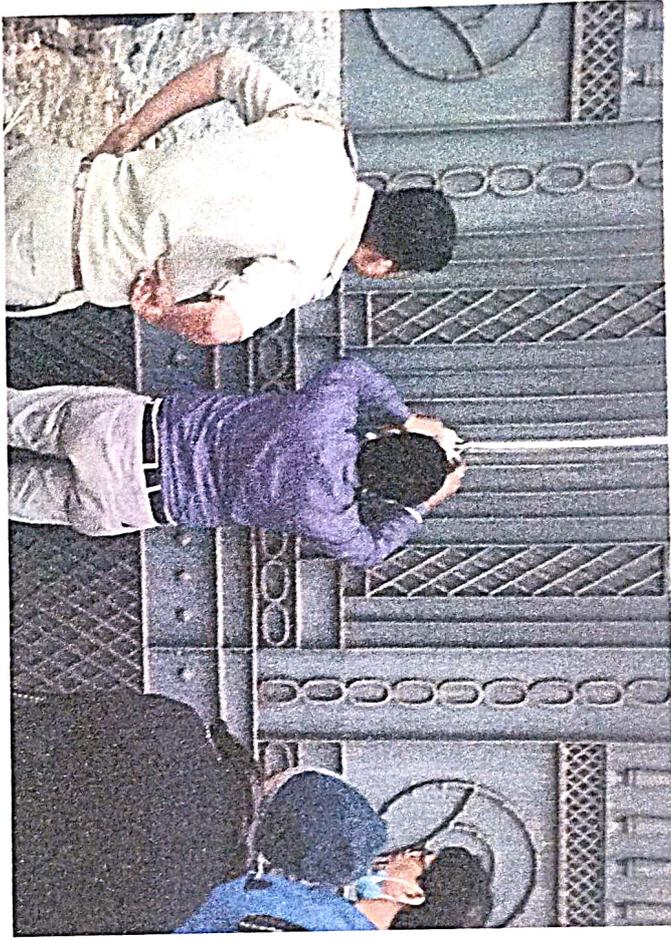

- 29/01/26
Executive Magistrate
Baruipur, South 24 Pargana,

Date: 29.01.2026

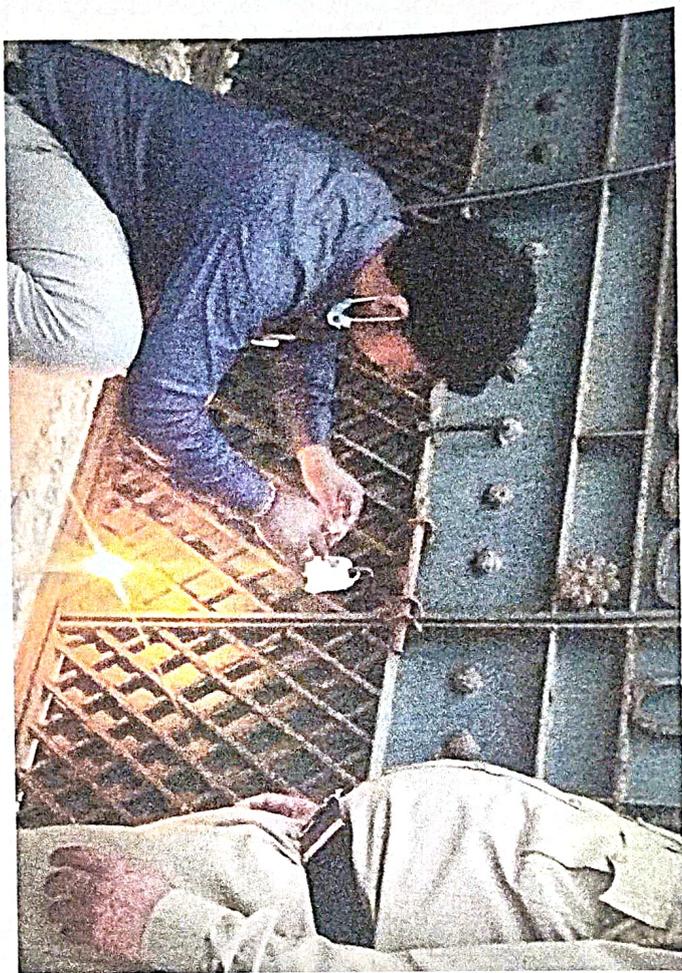
Place: Baruipur



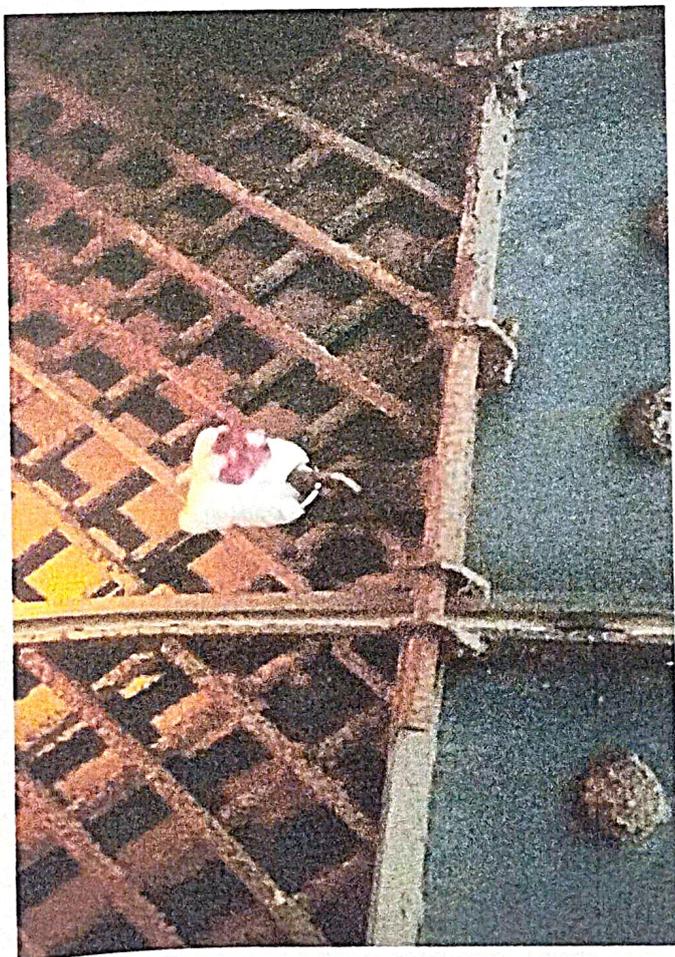
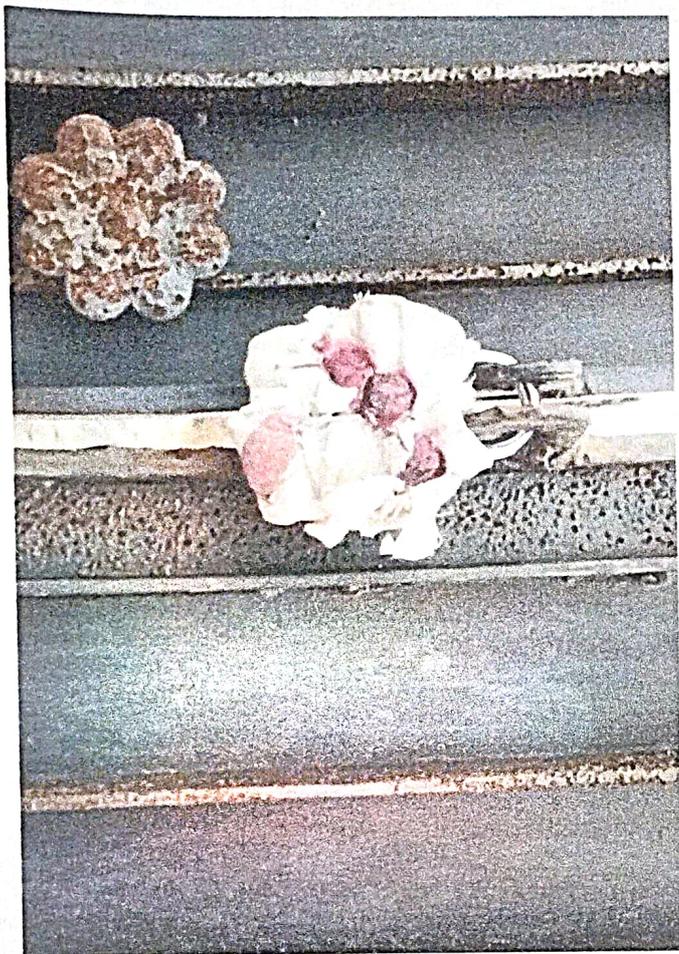
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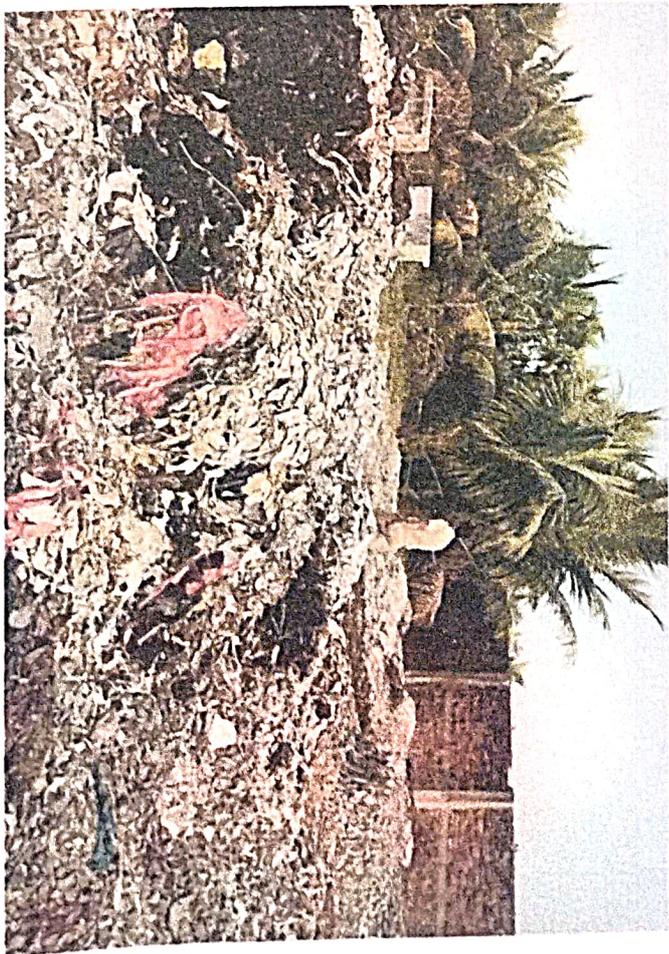
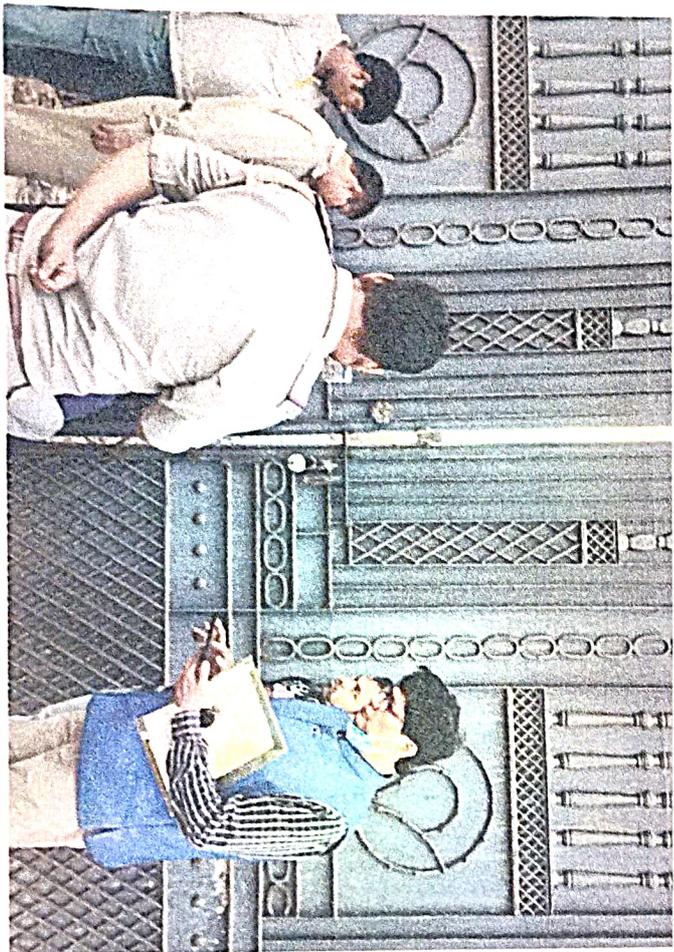


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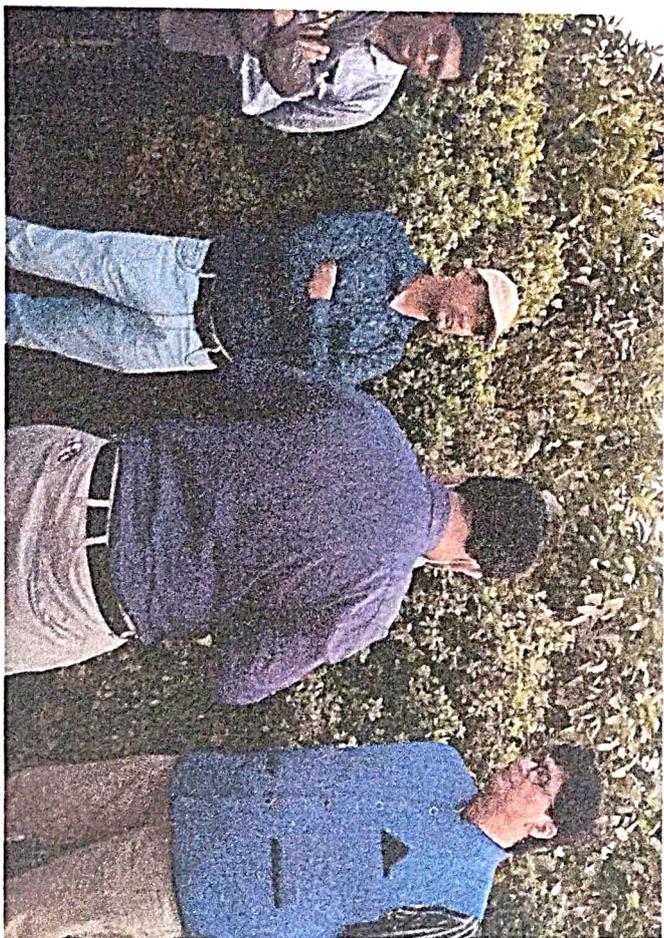
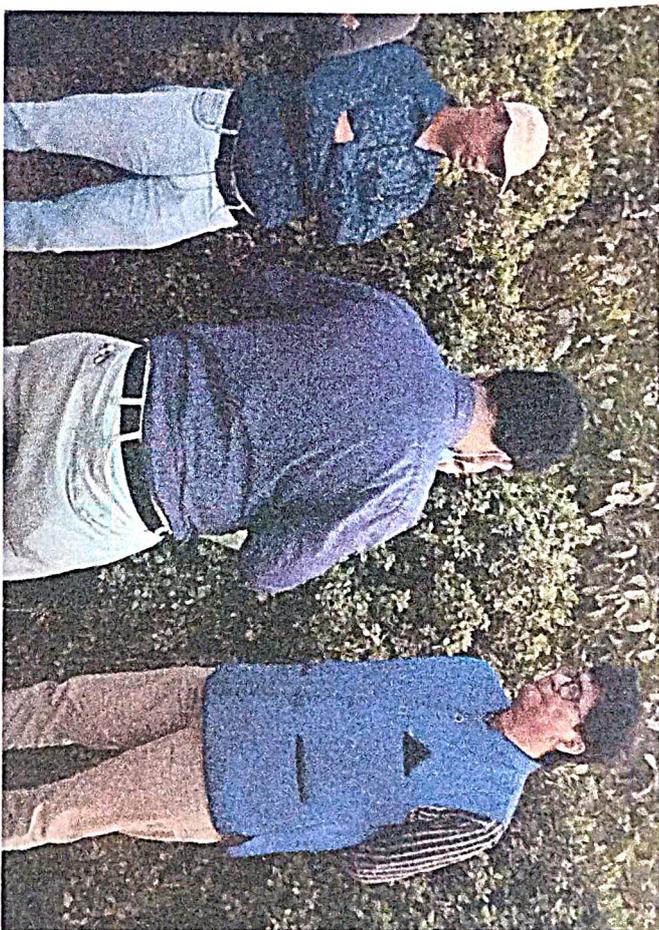


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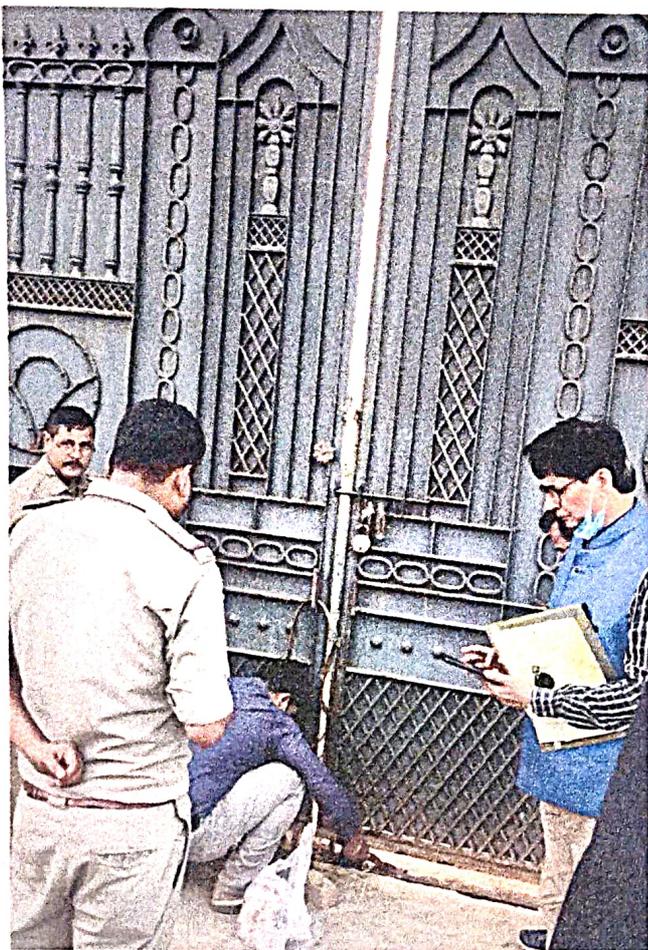




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OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



Memo No.: 84/ 10 /NGT/R/25

Dated: 30.01.2026

Letter of Authorization to file the Affidavit for submission of report to comply the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal in original application no. 150/2025/EZ in the matter of Ranjan Kumar Mitter Versus The West Bengal Pollution Control Board & Ors.

I District Magistrate, South 24 Parganas hereby authorize Additional District Magistrate and District Land and Land Reforms Officer, South 24 Parganas to file the affidavit of service as per order dated 04.11.2025 passed by the Hon'ble National Green Tribunal in original application no. 150/2025/EZ in the matter of Ranjan Kumar Mitter Versus The West Bengal Pollution Control Board & Ors., on behalf of the District Magistrate, South 24 Parganas.

Saddam Nawas

Signature of the Authorized Officer

Signature attested by

District Magistrate
South 24 Parganas

[Signature]
District Magistrate
South 24 Parganas

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA

O. A. NO. 150/2025/EZ

In The Matter of:

Ranjan Kumar Mitter

... APPLICANT

Versus

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... RESPONDENT(S)

AFFIDAVIT OF COMPLIANCE ON
BEHALF OF DISTRICT MAGISTRATE
SOUTH (24) PARGANAS, RESPONDENT
NUMBER 02.

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.

